

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 1006 of 2020**

1. Lagandeo Ganjhu @ Laldeo Ganjhu
2. Pakha Devi @ Parwa Devi @ Pokha Devi

... .. **Petitioners**

Versus

State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioners
For the State

: Mr. Sabyasanchi, Advocate
: Ms. Amrita Kumari, A.P.P.

05/24.06.2020 Heard Mr. Sabyasanchi, learned counsel for the petitioners and Ms. Amrita Kumari, learned A.P.P. for the State.

The petitioners are accused in connection with Sadar P.S. Case No. 326/2019.

The wife of the informant was murdered and suspicion was cast upon the petitioners since they used to allege about the deceased practicing witchcraft.

It appears from a perusal of the case diary especially at paragraph 45 and 46 which contains the 164 Cr.P.C. statement of Laldhari Yadav and Bhuneshwar Ganjhu which states that they had met the petitioner no. 1 and Maghan Ganjhu and that the petitioner no. 1 was carrying a dagger. In view of such 164 Cr.P.C. statement strong circumstance emanates with respect to the involvement of the petitioner in committing the murder.

In such view of the matter, therefore, I am not inclined to grant bail to the petitioner no. 1. The same is hereby rejected.

However, so far as petitioner no. 2 is concerned in view of the fact that there is only suspicion regarding her involvement on account of the prior threat, she is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Sadar P.S. Case No. 326/2019.

This application stands disposed of.

(R. Mukhopadhyay, J.)